

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 02
(IB)-1749(PB)/2019

IN THE MATTER OF:

Annapurna Pet Pvt. Ltd.

.... Applicant/petitioner

v.

Two Brothers Beverages Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Akhil Nene, Adv.


For the Respondent

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 09.08.2019.

Process dasti as well as by all other modes permissible in law.

List for further consideration on 09.08.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

29.07.2019
Ritu Sharma